

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.227/MP/2022 along with IA No. 55/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.
- Petitioner : ReNew Wind Energy (AP 2) Private Limited and Anr.
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **13.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Vishrov Mukerjee, Advocate, ReNew
Shri Girik Bhalla, Advocate, ReNew
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Shaswat Dubey, Advocate, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment on the grounds of personal difficulty.

2. Learned counsel for the Respondent, CTUIL, while opposing the above request, pointed out that interim protection operated in favour of the Petitioners since 24.1.2023, and the total outstanding dues are now approximately 84 crores.
3. Considering the submissions made by the learned counsels for the parties, the Commission deemed it appropriate to grant a final adjournment. The interim direction

granted vide Record of Proceedings for the hearing dated 24.1.2023 will continue till the next date of hearing.

4. The CTUIL is directed to submit on an affidavit within two days the details of all the transmission charges bills raised on to the Petitioner and the payment made by the Petitioner.

5. The Petitioner is directed to submit on an affidavit within two days the present status of its 100 MW LTA against which relief has been sought in the present Petition and the quantum of LTA relinquished, if any.

6. The Petition will be listed for final hearing on **21.1.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)